

- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Section 4 of the Civil Liability for Nuclear Damage Act, 2010 channels the liability for nuclear damage to the operator of the nuclear installation. The operator of the nuclear installation, after paying the compensation for nuclear damage, shall have a right of recourse against the supplier in accordance with Section 17 of the said Act. The supplier has no liability to pay compensation for nuclear damage in the first instance to the victims of a nuclear incident.

(c) Under the Civil Liability for Nuclear Damage Act, 2010 the liability of the operator is strict and based on the principle of no-fault liability with the underlying objective to provide for prompt compensation to the victims of a nuclear incident.

- (d) There is no such proposal at present.

- (e) Does not arise in view of answer to (d).

- (f) Covered under answer to (c).

Projects sanctioned and completed under JNNURM

*252. SHRI JAGAT PRAKASH NADDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of total projects sanctioned and completed under the Urban Infrastructure and Governance component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) across different States in the country;

- (b) whether there are wide gaps between the sanctioned and completed projects;

- (c) if so, the reasons therefor; and

(d) the action taken by the Ministry to ensure efficient and timely completion of the projects?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) and (b) Under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), 551 projects have been approved across different States in the country, out of which 184 projects have been reported physically complete.

(c) JNNURM is a reform linked infrastructure development programme. The projects and reforms in the States are in various stages of implementation. Constraints are being experienced in implementation of projects due to various reasons such as utility shifting, delay in receipt of permission/clearances from various authorities, lack of capacity of Urban Local Bodies, land acquisition issues, high tender premium, cost escalation, lack of response to tender and re-tender, etc.

(d) The implementation of projects are done by State Government through Urban Local Bodies (ULBs) and Parastatals as per their extant rules and procedures. These are monitored regularly at State level through the State Level Nodal Agency (SLNA). The progress of the implementation of the approved projects are also reviewed by Government of India to further strengthen implementation of the Mission. The States/ Urban Territories (UTs) have been asked through regional review meetings, correspondence and other forums to expedite implementation of ongoing projects for completion within the extended Mission period.

Notifications for voyage and towage

*253. SHRI MANSUKH L. MANDAVIYA: Will the Minister of SHIPPING be pleased to state:

(a) the action that has been taken by the Ministry as on date to issue necessary notification authorizing State Maritime Boards for voyage and towage permission;

(b) whether the Ministry has received any communication from Gujarat State Government or Public Authorities for issue of notification to extend the IV limits to huge size of vessels and barges so that such barges, tugs and other IV crafts can work up to an area where the significant height is maximum of two meters; and

(c) if so, the further action that has been taken in this regard as on date?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) As on date, notification *vide* Merchant Shipping (MS) Notice No. 03 of 2008 governs plying of vessels registered under Inland Vessel's Act, 1917 (as amended), for making single voyages on coast of India without cargo passengers or tow. Under this Notice there is a provision of 'Delegation of Authority' for authorizing a coastal State to embark upon this responsibility of inspection and certification on basis of proper justification, displaying their capacity in respect of technical expertise and adequacy in the required